IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIFUR BENCH, JAIPUR

CA 18/2002

LATE OF ORDER: 10.3.04

Debasis Hundu son of Shri M.M. Kundu, aged about 41 years, resident of 3-B/17, IEM Colony, Adarsh Magar, Ajmer. At present working as Sr. Technical Assistant (Chemistry), Indian Eureau of Mines, Office of Regional Ore Dressing Laboratory and Pilot Plant, Indian Bureau of Mines, Makupura Industrial Area, Ajmer,

.... Applicant

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- 1. The Union of India through the Secretary to the Government of India, Ministry of Mines, Shastri Bhawan, New Delhi:
- 2. The Controller General, Indian Bureau of Mines, Indira Bhawan, Civil Lines, Nagpur.

... Respondents

Mr. Prahlad Singh, Counsel for the applicant. Mr. Manu Bhargava, Counsel for the respondents.

CORAM:

Hon'ble Mr. A.K. Bhandari, Member (Administrative)
Hon'ble Mr. Bharat Bhushan, Member (Judicial)

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PER HON'BLE MR. BHARAT BHUSHAN

The applicant is working as Sr. Technical Assistant

(Chemistry) in the Indian Bureau of Mines. It is his case that

he is having the qualification of M.Sc (Chemistry) and is working

as Sr. Technical Assistant (STA) (Chemistry) in the Indian Bureau

of Mines & (IEM) and earlier he had joined the services of

Indian Bureau of Mines as Jr. Technical Assistant on 25.4.1985 in

subsequently as STA (Chemistry)

the pay scale of Rs. 425-700 and was promoted

in the pay scale of Rs.1640-2900 and that now his pay scale is M.5500-9000. Mavised under the V Central Pay Commission. It is his contention that there were similar/identical posts in other Department of the Governmentgof India and the pay scale of the post of III and IV Central Pay Commission were same as that of STA (Chemistry) in ARM. And on the basis of the recommendations of the V Central Pay Commission, the pay scale of the said post in GSI had been revised to Ms.6500-10500 W.a.f. 1.1.1996 whereas the pay scale of STA (Chamistry) in IBM i.a. the case like him remained the same i.e. at R. 5500-9000. Hence his contention is that when upto the year 1996, the pay scale of STA (Chemistry) in IEM as well as STA (Chemical) in GSI were the same, and that now this difference in their pay scale has exept in only after the recommendations of the V Central Pay Commission, which has been implemented w.e.f. 1.41.41996. In this response, he says that there was now no justification for creating this differenciation in the pay scales. The applicant made a representation to respondent No. 1 in view of this anamoly/differenciation in the pay scales of the two STA i.e. of IBM and GSI. He contends that in this context a meeting of the Anamolies Committee of the Department of Mines was convened an 14.0.2000 and they re-examined the entire matter and ultimately made their recommendation to the Ministry of Finance for grant of upgraded revised pay scale for STAs in IBM for Which Masters Degree qualification has been laid down like that of STA in GSI, but on account of the inaction on the part of the respondents for revision of the pay scale of %: 6500-10500 w.e.f. 1.41.41996, the applicant has approached the Tribunal by filing the present OA.

2.' In the poly filed on behalf of the respondents, they have stated that it was pursuant to the recommendations of the V Central Pay Commission only that the pay scale of No. \$500-10500 was granted to STA of GSI whereas the pay scale of No. 5500-9000 was granted to the STA (Chemistry) of IRM. However, countering the contention of the learned counsel for the applicant regarding the identical/ similar requisite qualification for STA (Chemistry) in IRM and STA (Chemical) GSI, they have stated that there was difference of

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qualification in the mode of recomitment in both the corresponding cadre of m GSI and IBM. They have stated that in GSI, the educational qualification for recruitment to the post of STA (Chemistry) is post Graduate in Chemistry whereas in the IBM, there is alternative qualification of B.Sc with Chemistry as one of the subject with three years experience and further in the matter of promotion. even a non-matriculate can also become STA whereas that was not the case in GSI. Further in respect of promotion also they state that in GSI. it was 100% dipect recruitment whereas in IBM. it was 75% by promotion and 25% by direct recruitment. Hence the contention of the respondents is that there is lot of difference in the service conditions, recruitment rules etc. of the STA (Chemistry) in the IEM and that of STA (Chemical) in the GSI. Thus according to them, the applicant is not entitled to seek parity of pay scales with STA (Chemical) in the GSI. Thus according to them, the present OA is liable to be dismissed.

Our attention has also been drawn by the learned counsel for the petitioner towards the observations of the Anamolies committed with respect to the meeting conducted by them on 14.2.0000 The copy of the meeting thereof are at Annexura A/8 wherein various anomalies arising out of the recommendations of the V Central Pay Commission were discussed. The portion relevant for the case in hand appearing at Page No. 29 reads as under:-

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The Anomalies Committee decided to recommend to Ministry of Finance, Department of Expenditure (Implementation Cell) the grant of upgraded revised scale for STAs of various disciplines in IBM for which Magters degree qualification has been prescribed in the relevant Recruitment Rules.

The Head of Office, IBM will submit proposal with relevant R/Rules notification and justification in this regard for further examination and recommending the same to Ministry of Finance, Department of Expenditure (Implementation Cell)".



The parusal of the same would reveal that Head Office of the IEM have to submit the proposal with the relevant recruitment rules, notification, justification etc. for their further examination for recommending the same to the Ministry of Finance. Though the argument of the learned counsel for the applicant is that the Tribunal can now act on such observations of the Anomalies Committee and give necessary directions for beeping parity scales with the STA (Chemical) but we are unable to agree with such submissions of the learned counsel because as observed hereinbefore the recommendations of the Anomaly Committee are not complete as yet.

Rather, as a matter of fact, such recommendations to be made, if any, may take place only after the IEM examines the proposal with regard the relevant rules, notifications etc. Thus it appears that it is too premature on the part of the Tribunal to merely act on such observations of the Anomaly Committee.

Our attention has also been brought to a decision of the Madras Bench of the CAT in QA 304/2001 decided on 30.10.0001 in the case of A.S. Sanjeeva Rat & Others vs. Union of India & Others wherein too, the applicants working as Sr. Technical Assistants in the IEM and placed in the pay scale of B. \$500-9000 had claimed the pay scales of B. 6500-10500 at par with the post of STA (Chemical) in the GSI. In the said case too, the Tribunal had finally observed as under:-

"..... Pegarding the grant of pay scale of Ns.6500-10500/the respondents are directed to take up the matter with the
administrative ministry i.e. the Ministry of Coal and Mines
so that the proposal is considered and finalised with due
consideration with the Expenditure Department i.e. the
Ministry of Finance and pass orders on the claims of the
applicants within a period of three months from today."

5. In our opinion as already observed by us hereinbefore, since the recommendations of the Anomaly Committee are yet not complete as they have still asked for more relevant information

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from the IEM for further examination, so at this stage suffice, it would \bigcirc to order as under mainly on the lines of what the Chennai Bench of the Tribunal has done. Hence we order \bigcirc the respondents to take up the matter alongwith all relevant recruitment rules, notifications, justifications etc. with the Anomaly Committee for their kind consideration. This be done within a period of two month from the date of receipt of a copy of this order. No costs.

(eharat ehushan) Member (j) (A.K. BHANDARI) MEMBER (A)

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